

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 737/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2017

NAME OF THE PARTIES: Punjab Sind Bank
V/s
Essar Oilfields Services Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

ORDER

TCP No. 737/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner and Corporate Debtor are present.

It has been observed from the record that the required Form 5 has not been filed before 15.07.2017, hence this Petition is 'abated' with a liberty as mentioned in the Notification No. GSR 732(E) dated 29.06.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)